THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY); (a) Yes, Sir. A quick study of 10 coonmonly used consumer articles was conducted by Bureau of Industrial Cbsts and Prices (BICP).

- (b) The BICP, inter alia, pointed out that out of the 10 items taken up for study, three main industries, namely the drugs, man-made fibres and cosmetics have not passed On the excise duty concessions in full to the consumer.
- (c) There is no legalmechanism to enforce reduction in price to the extent of reduction in excise duty where there is no price control.

# श्रामीण बैंकों के कर्मचारियों द्वारा धरना

21.14. श्री सत्य प्रकाश मालबीय: क्या विस्त मंत्री यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि हाल ही में ग्राभीण बैंकों के ग्रधिकारियों तथा कर्म-चारियों ने घरना दिया था :
- (ख) यदि हां, तो उनके द्वारा धरना दिए जाने के क्या कारण थे तथा क्या उन्होंने ग्रपनी मांगों के समर्थन में सरकार को कोई जापन भी दिया था ;
- (ग) यदि हां, तो उसका ब्यौरा क्या है श्रौर क्या सरकार ने इस संबंध में कोई निर्णय लिया ग्रथवा कोई श्राश्वासन दिया है; यदि हां, तो इस संबंध में ब्यौरा क्या है; श्रौर
- (घ) यदि नहीं, तो इसके क्या कारण हैं और सरकार इस संबंध में क्या कदम उठाने का विचार रखती है?

वित्त मंद्रालय में राज्य मंत्री (डा॰ अधरार अहमद): (क) से (घ) ग्रखिल भारत क्षेत्रीय ग्रामीण बैंक कर्मचारी संघ (ए.ग्राई.सार.ग्रार.वी.ई.ए.) तथा ग्रखिल

भारत ग्रामीण बैंक ग्रधिकारी तथा कर्म-चारी समन्वय समिति (ए.ग्राई.जी.बी.ग्रो. एण्ड ई.सी.सी.) ने वित्त मंत्रालय के बैंकिंग प्रभाग के कार्यालय के सामने कमशः दिनांक 22 फरवरी, 1994 श्रीर 24 फरवरी, 1994 को प्रदर्शन किया था। सरकार को संबोधित उनके पत्नों में की गई मांगों में, क्षेत्रीय ग्रामीण बैंक के कर्म-चारियों को राष्ट्रीय ग्रौद्योगिक ट्रिब्य्नल के पंचाट के मताबिक बकाया रकम का भगतान, तुरम्त वेतन संशोधन, श्रंशदायी भविष्य निधि श्रौर उपदान के ग्रतिरिक्त पेंशन, क्षेत्रीय ग्रामीण बैंक कर्मचारीयों सेवा नियमों/पदोन्नति नियमों में संशोधन भ्रौर राष्ट्रीय ग्रामीण बैंक की स्थापना ग्रादि शामिल है। जहां तक एन.ग्राई.टी. पंचाट के कार्यान्वयन के परिणामस्बरूप, कर्मचारियों को बकाया रकम का भुगतान किये जाने का संबंध है, क्षेत्रीय ग्रामीण बैंक ग्रपनी कमजोर वित्तीय स्थिति के कारण इस रकम का भुगतान नहीं कर पाये हैं। तुरन्त वेतन संशोधन, सी.पी. एफ ब्रीर उपदान के अतिरिक्त पेंशन, सेवा विनियमों, पदोन्नति स्रौर भर्ती नीति में संशोधन क्रादि जैसी अन्य मांगों पर, क्षेत्रीय ग्रामीण बैंकों के प्रस्तावित पुनर्गठन के प्रश्न को महेनजर रखते हुए, नाबाई द्वारा विचार करना अपेक्षित होगा।

जहः तक क्षेत्रीय ग्रामीण बँकों के पुनर्गठन का संबंध है, वित्त मंद्री ने 28 फरवरी, 1994 को दियं गये ग्रपने बजट भाषण में यह घोषणा की थी कि वर्ष 1994-95 के दौरान, पूरे देण में स्थित 196 क्षेत्रीय ग्रामीण वैकों में से 50 बैंकों के संबंध में, उनके तुलन-पत्नों में सुस्पष्टता लाने तथा नई पूंजी प्रदान करने समेत उनका व्यापक रूप से पुनर्गठन करने का प्रस्ताव है।

Representation of Trade and Industries in the Boards of Directors of RBI, SHI and IDBI

2115. SHRI SANJAYA DALMIA: Will the Minister of FINANCE be pleased to *state*;

(a) whether if is a fact that representatives of various trade and industry art\*

nominated to the Board of Directors of R.B.K, S.B.I., I.D.B.I, and other financial institutions an bdanks:

- (b) what is the ratio of their representation on these boards at present; and
- (c) what is the criterion followed in nominating these representatives?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (DR. ABRAR AHMED): (a) to (c) Appointment of nonofficial directors on the boards of Reserve Bank of India, public sector tanks and financial institutions are made in accordance with the procedure and criteria prescribed in the relevant sta-tutes Government do nominate persons having special knowledge or experience in industry on the boards of banks ana financial institutions in accordance with the above stautory provisions.

#### Consultative Committee of the Ministry of Finance

- 2116. SHRI SANJAY DALMIA: Willi the Minister of FINANCE be pleased to state:
- (a) whether there is a Consultative Committee, apart from the Parliair.sntarj' "oramiuees, in respect of his Ministry where representatives of various trade and commerce are nominated:
- (b) if so, what criterion is followed m selecting these representatives; and
- (c) the number of meetings normally held by this Committee during a year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (c) The information is being collected and will be laid on the Table of the House as early as possible.

### Monitming Duty the Exemption

## 2117. SHRI KRISHNA KUMAR BIR-LA: SHRI GHUFRAN AZAM:

Will the Minister of FINANCE be pleased

(a) whether the grant of duty exemp-tion by Government from time to time is not effectively monitored;

(b) whether Government and allied agencies have failed to curb such malpractices; and

222

(c) if so, the steps Government now propose to take to check the implimenta-tion duty exemptions in the coimtry?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY'): (a) The exemption from customs or excise duties are granted on merits of each case, taking into account all relevant considerations. The exemptions are granted in public interest by the Governmenf.

(b) and (c) Does not arise tn view of (a) above.

#### Illicit Production of Mandras

- 2118. SHRI KRISHNA KUMAR BIR-LA: Will the Minister of FINANCE be pleased to state
- (a) whether n is a fact that clandes tine production and illicit traffic in Mandrax has risen sizeably in the country dufing the past few years;
- (b) if so, what is the percentage of rise in the production and illicit traffic of Mandrax during the last three years, year-wise according to the estimation, if any made by Government:
- (c) what is the exisitng law to check illicit production of Mandrax in the coimtry and what caliscs have been identified by Government for failure to check it; and
- (d) the manner in which Government proposes to check it?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a)

and (b) The production and smuggling I of Mandrax is a clandestine activity, it cannot be said definitely whether ip is j increasing in the country or otherwise. 

However, available information about I the quantity of Mandrax seized during ' the alst three years is as imder: